

Central Administrative Tribunal
Principal Bench

CP No.500/2015
In
OA No.426/2005

New Delhi this the 26th day of July, 2016

Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)

Shri Manoj Kumar,
S/o Shri Jai Pal Singh,
R/o Village and Post Office Tajpur Kalan,
Delhi-110036.

...applicant

(By Advocate : Shri U. Srivastava)

Versus

1. Mr. Janak Diggal,
Chairman, DSSSB,
Institutional Area, Vishawas Nagar,
Shahdara,
Delhi-110032.
2. Mr. A.K. Sharma, Director,
Chief Fire Officer,
Delhi Fire Service
Barakhamba Road,
Connaught Place,
New Delhi.
3. Shri Rajender Kumar,
Chairman, DSSSB,
(Principal Secretary to the C.M.),
Delhi.

...respondents

(By Advocate: Shri Vijay Pandita)

ORDER (ORAL)

Mr. Justice M.S. Sullar, Member (J) :-

At the very outset, learned counsel for applicant intends to withdraw the Contempt Petition (CP), on the ground that the respondents

have already substantially complied with the directions contained in the order dated 28.10.2014 in OA No. 426/2005 of this Tribunal.

2. Accordingly, the CP is dismissed as withdrawn, as prayed for.
3. Needless to mention, if the applicant still remains aggrieved in any manner, then, he would be at liberty to file appropriate petitioner, in accordance with law, to redress his grievance.

(V.N. Gaur)
Member (A)

(Justice M.S. Sullar)
Member (J)

‘rk’